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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO
Dismissal

O.A. No. 479 OF 1992.

~~For Annex~~

DATE OF DECISION 28-12-1992

Jayantilal Tajabhai Makwana, Petitioner

Mr. B.K. Jadav & Mr. R.J. Vasubandhu, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. Akil Kureshi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Jayantilal Tejabhai Makwana,
Aged Adult, Religion: Hindu,
Residing at: Village Vardhari,
Taluka : Lunawada,
Dist: Panchmahal.

..... Applicant.

(Advocates: Mr. B.K. Jadav &
Mr. R.J. Vasubandhu)

Versus.

1. The Commandant,
Office of the Commandant,
47 BN CRPF C/O, 56 APO
New Delhi.

2. The Secretary,
Ministry of Home Department,
New Delhi.
(Union of India)

..... Respondents.

ORAL ORDER

O.A.No. 479/1992

Date: 28-12-1992.

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman.

Neither the applicant nor his counsel is present. On the last occasion, we noticed that as the applicant is a constable in the CRPF, this application was not maintainable, but we wanted to hear the applicant or his counsel. As none is present today also, we dismiss this application as being not maintainable before the Tribunal.

R.C.Bhatt
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Member (J)

N.V.Krishnan
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